

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

C.P. (IB)-1788/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **17.07.2018**

NAME OF THE PARTIES: Bank of India

v/s.

Housing Developments & Infrastructure Ltd.

SECTION 7 OF INSOLVENCY & BANKRUPTCY CODE, 2016

Order

8. C.P. (IB)-1788/(MB/2018)

The counsel for both sides present and it is represented by the counsel for the respondent that the respondent company had devised the scheme to generate its own funds and would be able to make complete payment in terms of OTS granted by the applicant Bank. It is further represented that in the event of any default on the part of the respondent company, the consequences shall follow as per the merits of the case. In view of the stand taken by the respondent to make the payment by generating its own funds and in order to facilitate to make the payment to the applicant Bank, total three weeks time is granted to the respondent in terms of the submissions made by the senior counsel appearing for the respondent. Time granted for three weeks.
List this matter on 07.08.2018.

Sdl-

V. NALLASENAPATHY
Member (Technical)

/PS/

Sdl-

BHASKARA PANTULA MOHAN
Member (Judicial)